3383

S. No. Name of Stat	e Reply to part (b) of the question
9. Goa, Daman and Diu.	They have not accepted the recommendation for implementation.
10. Pondicherry	In this Union Territory Community Development and Coopera- tion are under the charge of the Development Minister and Agricultural is under the charge of the Labour Minister. But these Departments, viz. Community Development, Coop- eration and Agriculture are under the control of one Secretary, i.e., Secretary to the Government Planning and Development Department.
11. Manipur 12. Tripura	The matter is under active consideration.  In Tripura, the Agriculture, Community Development and Cooperation are already under the charge of one Minister.  Moreover, for proper coordination among these Departments, they have been placed under the Development Commissioner who has also been functioning as Ex-Officio Secretary in respect of these Departments.
13. Delhi	Since there are no Ministers in the Union Territory of Delhi, the question of implementing this recommendation does not arise.
14. Laccadive	There are no Council of Ministers in Laccadive and this Union Territory is incharge of an Administrator. The question of implementation of the recommendation does not, therefore, arise.

## ISSUE OF TICKETS BY AIR INDIA WITHOUT •P' FORM

705. SHRI JAGAT NARAIN: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state:

- (a) whether it is a fact that Air India issued about 500 to 1000 tickets in 1965 without Form \*P' from the Reserve Bank of India;
- (b) whether any show-cause notice has been given to the Air India authorities by the Directorate of Enforcement in this connection; and
- (c) what action has been taken against the officers found responsible for the issue of the tickets?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) to (c) The total number of 'P' Form cases under investigation is 317. Investigation has so far revealed that at least in 55 cases the tickets were issued without the proper approval of the Reserve Bank of India. Show cause Notices in respect of these 55 cases are being issued by the Enforcement Directorate to the Air-India and the officers of Air-India responsible for the issue of such tickets.

## COOPERATIVE STORES IN UNIVERSITIES AND AFFILIATED COLLEGES

706. SHRI N. R. M. SWA MY: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

- (a) whether there is any proposal under Central Government's consideration for opening a chain of cooperative stores shortly in Universities and affiliated colleges to cater to the requirements of their students and staff; and
  - (b) if so, the nature of the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA): (a) Yes, Sir.

(b) A statement indicating the broad details of the scheme is placed on the Table of the House.

## **STATEMENT**

Broad details of the scheme of consumer cooperative stores in universities snd colleges. The main objective of the scheme for the establishment of consumer cooperative stores in universities and colleges is to provide essential commodities at reasonable

prices to students and teachers in the universities and colleges. The need for setting up a chain of cooperative stores has become imperative in the wake of devaluation in in order to check the rising trend of prices of essential commodities including books, stationery etc.

- 2. There are 65 universities and 1400 colleges, teaching humanities^ science and technology in the country. The scheme envisages coverage of all the universities and about 50% of the colleges during the year 1966-67. The cooperatives will be open to all the members of the universities— both students and staff—and the value of a share should be Rs. 5.
- 3. The consumers stores will deal with all commodities of daily necessity, books and stationery, scientific instruments and will in addition, run canteens.
- 4. In order to ensure a smooth flow of supplies of articles of daily necessity, these stores would be linked to the nearest wholesale consumer stores. The Central Purchase and Supply Organisation, recently set up in the Department of Cooperation would also asssist these stores in making the necessary purchases of various commodities.
- 5. The universities and colleges would be expected to provide suitable free accommodation for housing the stores. It is also proposed to start canteens for the students and teachers.
- 6. The Ministry of Food, Apiculture, Community Development & Cooperation (Department of Cooperation), will provide financial assistance to the consumer stores in respect of (a) working capital; and (b) managerial expenses. Consumer stores located in larger universities will be provided working capital of Rs. 2 lakhs each while others would be provided Rs. 1 lakh each. Managerial subsidy of Rs. 10,000 spread over a period of 2 years would be given to the Central stores located in universities while Rs. 2000 will be given to the primaries or branches located in affiliated colleges.
- 7. A provision of Rs. 1 crore (Rs. 75 lakhs as loan + Rs. 25 lakhs as subsidy) is being made for the scheme.

## DEVELOPMENT OF MARITIME SHIPPING BBTWEEN INDIA AND GERMANY

707. SHRI R. K. BHUWALKA: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state:

- (a) whether an agreement has been signed between India and Germany for development of maritime shipping; and
- (b) if so, what are the details of the agreement?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) Ves Sir.

- (b) The main features of the agreement are to encourage, in a spirit of friendship, the development of maritime shipping between the two States on the following principles:—
  - Each party shall abstain from discriminatory measures that may impair or prejudice the principles of free competition or hamper the shipper's choice of flag.
  - (2) Each party shall accord the sarc« treatment that it accords to their national vessels in customs formalities, port dues, freedom of access and use of ports, facilities in respect of commercial operation of the vessels, their crews, passengers and cargoes, loading and unloading facilities.
  - (3) The proceeds accruing to maritime shipping in the other State from service rendered may be used for making payments in the territory of that State or may be freely transferred into the other State.
  - (4) Both the parties shall see to it that all necessary measures are taken to ensure the implementation of the principles set out in the agreement.
  - (5) Tee present Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany has not made a contrary declaration to the Government of India within three months from tie date of entry into force of the present Agreement.